

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.582 of 2012

Bachaspati Mishra Petitioner
Versus
The State of Jharkdhand & Ors.... .. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. A.K.Sahani, Advocate
For the res.State : A.C. to Sr. S.C.I

08/08.07.2020 Mr. A.K.Sahani, learned counsel for the petitioner has concluded his argument by submitting that under Rule 43(a) and 43(b) of Bihar Pension rules, when the proceeding was either initiated or pending as against the petitioner at the time of retirement then the respondent authority have no power to withhold the leave encshment and the gratuity amount and furhter relied upon the judgment in the case of ***Dr. Dudh Nath Pandey Vs. The State of Jharkhand*** reported in **(2007) 4 JCR 1 (Full Bench)**.

Learned counsel for the State, A.C. to Sr. S.C. I submits that he needs some time to controvert the stand of the learned counsel for the petitioner.

On the request of the learned counsel for the State, put up this case on 24.07.2020 for further hearing.

(Deepak Roshan, J.)

Fahim/-